

The term of the Board shall be for a period of two years, unless agreed to by the members of the Board to terminate earlier. Among the important functions of this Board are the following:-

(a) To ensure co-ordination of billet supplies to the re-rollers from main steel producers for export purposes.

(b) To evolve a scheme of freight equalisation for movement of finished products of rounds from the re-roller to the export ports.

(c) To evolve a scheme for ocean freight equalisation to take care of the exports from the West Coast as well as the East Coast Ports.

(d) To help implement a market strategy for achieving the export target and to ensure production by the re-rollers to the specification and sizes required by the export market

**Parties Prosecuted for not paying Arrears of P. F.**

1485. SHRI L. L. KAPOOR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the names and addresses of parties against whom criminal prosecutions have been initiated for not paying the arrears of provident funds of employees and which are pending before the courts; and

(b) the amount and period of arrears and the dates of initiation of prosecution in law courts in each case?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): (a) and (b). The requisite information is being collected and will be laid on the Table of the Sabha in due course.

**Price of Cold Rolled and Hot Rolled Steel Sheets in U.S. Market**

1486. DR. V. A. SEYID MUHAMMAD: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the cold rolled and hot rolled steel sheets are priced at dollars 333 and 268 a ton respectively in the U.S. Market; and

(b) whether the cold rolled and hot rolled steel sheets were sold to Hindustan Metals at dollars 208 and 157 respectively per ton?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) U.S. home market prices are not known. According to American Metal Market Bulletin of February 13, 1978 the current prices of hot rolled sheets is US dollar 295 and cold rolled sheets US dollar 352 per M./tonne. These prices are FOB most Mid Western Mills.

(b) No, Sir.

12 hrs.

**RE: PRIVILEGE MOTION AGAINST SHRIMATI INDIRA GANDHI**

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given notice of a privilege motion under rule 315.

MR. SPEAKER: It is an urgent matter I know.

SHRI JYOTIRMOY BOSU: It is absolutely obligatory according to Direction of the Speaker.

MR. SPEAKER: It is obligatory to come here. But I have not been able to read the report.

SHRI JYOTIRMOY BOSU: Let me read the motion. I have said that under rule 315 I have given notice of the motion noted below and I also

(Shri Jyotirmoy Bosu)

seek priority as provided for under rule 316.

"Whereas the Committee of Privileges of Lok Sabha, in their Second Report, Presented to the House on 1st March, 1978 (that is, yesterday), feeling not fully satisfied by the explanation of Smt. Indira Gandhi, have come to the conclusion that the remarks made in her Press Statement issued on 15th July, 1977 "cast aspersions and attribute motives tending to undermine the dignity and authority of Parliament" and thus "amount to breach of privilege and contempt of the House." and that she "attributed motives to the Home Minister" a Member of the House.

This House do resolve that the recommendation of the Committee stands modified to the effect that Smt. Indira Gandhi be brought to the bar of the House and reprimanded the Speaker in full view of the House."

श्री उपसेन (देवरिया) : माननीय अध्यक्ष महोदय, मैं कामरेड ज्योतिर्मय बसु के प्रस्ताव का समर्थन करना हूँ और उसमें एक वाक्य कहना चाहता हूँ।

माननीय अध्यक्ष महोदय, जब विशेषाधिकार समिति ने सर्व-सम्मति से इस बात का निर्णय ले लिया कि इन्दिरा गांधी ने आदरणीय गृह मंत्री जी के विरुद्ध जो कुछ कहा है, वह सदन के गौरव और गरिमा के विरुद्ध है, तो फिर सीधा सवाल उठता है कि इन्दिरा गांधी ने in the eyes of the House यह रांग कमिट किया है She should be brought before the House.

MR. SPEAKER: I have not called you .... (Interruptions). The report had been submitted yesterday. He has priority under the rule to move the motion. But I had no occasion to go into the matter. It is a very important matter and therefore I shall look into the matter and....

श्री उपसेन : यह तो बड़ा मासूम प्रस्ताव है इस को मान लीजिये

MR. SPEAKER: I will strictly follow the rule.

SHRI K. LAKKAPPA (Tumkur): On this issue my hon. friend has moved this motion. Most of the Members who have served on that Committee, four Members have given a dissenting note that she had committed breach of privilege. In fact Shri Charan Singh the Home Minister had committed breach of privilege....

SHRI JYOTIRMOY BOSU: What are you allowing the speech for? what rules is he speaking.... (Interruptions)

श्री उपसेन : मैं व्यवस्था के प्रश्न पर खड़ा हुआ हूँ

MR. SPEAKER: Please resume your seats. I am on my legs. The report is in the hands of Parliament; I have no control over it. Over one thing I have control. I have not read the report yet. Until I read the report and give my decision it will not be possible for me to allow a debate, though a debate has to be allowed urgently. Rules provide that priority should be given.

श्री उपसेन : कमेटी की कार्यवाही को सदन में रख सकते हैं—ऐसी व्यवस्था है

SHRI JYOTIRMOY BOSU: It is more than priority.

MR. SPEAKER: I shall go through the report and give my decision tomorrow.

SHRI JYOTIRMOY BOSU: I want to make a submission because it is a matter of privilege.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): I want to know whether the report has been placed on the Table of the House.

How is it that the Member has given some portion of the Report?

MR. SPEAKER: It has been placed on the Table of the House.

SHRI K. I AKKAPPA: It is not a full report. What you have said is correct.

SHRI JYOTIRMOY BOSU: I shall be falling in my duty if I do not point out to you that postponing this matter is not quite within the right of the Chair. I will quote the Rule.

Rule 315 says:

"(1) After the report has been presented, the Chairman or any member of the Committee or any other member—as I am here—may move that the report be taken into consideration whereupon the Speaker may put the question to the House.

(2) Before putting the question to the House, the Speaker may permit a debate on the motion, not exceeding half an hour in duration and such debate shall not refer to the details of the report further than is necessary to make out a case for the consideration of the report by the House.

(3) After the motion made under sub-rule (1) is agreed to, the Chairman or any member of the committee or any other Member as the case may be may move that the House agrees, or disagrees or agrees with amendments, with the recommendations contained in the report."

Rule 316 is now obligatory and mandatory as far as you are concerned, Rule 316 says:

"A motion that the report of the Committee be taken into consideration shall be accorded the priority assigned to a matter of privilege under sub-rule (1) of rule 225, unless there has been undue delay in bringing it forward."

which does not apply in this case. Now you know what Rule 225 says. Under

Direction 2, in the order of priority, the place for a question involving breach of privilege is six. Therefore, it cannot really be postponed. If you so desire, I shall wait till tomorrow and then we shall have a debate on this.

MR. SPEAKER: Mr Bosu has said two things. One, I have no power. There is some difficulty about the nature of the motion that you have given. That is why I wanted to consider it. I may tell you, Rule 315 merely say—I have gone through it before coming—

"After the report has been presented, the Chairman or any member of the Committee or any other member may move that the report be taken into consideration..."

All the motion that he can give is that the report be taken into consideration; no such notice has been given by you. You have given...

(Interruptions)

After the motion is moved, you may move the amendments. There is no difficulty. For the first motion you have to give notice. That is why I wanted time till tomorrow for consideration.

SHRI JYOTIRMOY BOSU: I have done whatever is required under the Rules and under the Directions.

MR. SPEAKER: I will go into the matter and the matter will be considered tomorrow.

SHRI JYOTIRMOY BOSU: Thank you, Sir.

श्री ब्रान् कुनार शास्त्री (उदयपुर) : यह रिपोर्ट सभो सदस्यों को मकूलिट क्यों नहीं कराई जा रही है ?

MR. SPEAKER: Shastriji, it has already been made available.

SHRI JYOTIRMOY BOSU: Let the motion be circulated amongst Member because it is a serious matter. It is one of the unprecedented cases.

[Shri Jyotirmoy Bosu]

Mr. Speaker, Sir, I would like you to kindly observe that the motion will be circulated amongst the Members.

MR. SPEAKER: Yes, let the motion be circulated.

SHRI K. LAKKAPPA: One point, Sir. Without being circulated to the Members, publicity has been given yesterday regarding this privilege matter. How can such a publicity be given?

MR. SPEAKER: It will be circulated. No debate today. Now, Papers Laid on the Table.

12.08-1/2 hrs.

PAPER LAID ON THE TABLE

PREVENTION OF FOOD ADULTERATION  
(1ST AMENDMENT) RULES, 1978

स्वास्थ्य और परिवार कल्याण मंत्रालय में  
राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :  
खाद्य अयमिश्रण निवारण अधिनियम,  
1954 की धारा 23 की उपधारा (2) के  
अन्तर्गत खाद्य अयमिश्रण निवारण (पहला  
संशोधन) नियम, 1978 (हिन्दी तथा  
अंग्रेजी संस्करण) की एक प्रति सभा पटल  
पर रखता हूँ, जो दिनांक 21 जनवरी, 1978  
के भारतके राजपत्र में अधिसूचना संख्या  
सांसांनि० 36(ड) में प्रकाशित  
हुए थे।

[Placed in Library. See No. LT-1652/  
78].

RE: REPORT OF INQUIRY COMMITTEE  
ON THE TREATMENT OF  
SHRI JAYA PRAKASH NARAYAN

SHRI KRISHAN KANT (Chandigarh): Because the Health Minister is here, I would like to raise this matter, so that we may not raise it again. A report of the Enquiry Committee on Shri Jaya Prakash Narayan's treatment in jail has been submitted—it has come in the press. I would like to know from the hon. Minister as to when he is going to lay that report on the Table of the House so that it can be discussed.

MR. SPEAKER: Mr. Minister, are you in a position to say about that?

स्वास्थ्य और परिवार कल्याण मंत्री  
(श्री राज नारायण) : : अध्यक्ष महोदय,  
इस प्रश्न का कल ही मैंने विचारण कर दिया  
था। यह सही है कि श्री जयप्रकाश जी से  
सम्बन्धित रिपोर्ट हमें मिली है। लेकिन वह  
रिपोर्ट अन्तरिम है। वह रिपोर्ट फुल रिपोर्ट  
नहीं है। उस रिपोर्ट को हम स्टडी कर रहे  
हैं, हमारा डिपार्टमेंट भी स्टडी कर रहा है।  
रिपोर्ट लम्बी है। उसको स्टडी करने के बाद  
अगर यह जरूरी समझा जाएगा कि रिपोर्ट  
सदन के पटल पर रख दी जाए तो रख दी  
जाएगी।

SHRI SHYAMNANDAN MISHRA  
(Begusarai): The interim report is in  
the nature of an order delivered by  
the court. The full judgment is  
delivered later. The text might come  
later, but the decision is not going to  
change in the final report. The view  
taken by the committee is not going  
to change in the final report. So, the  
House must be apprised of the find-  
ings of the commission.

MR. SPEAKER: The Department  
must have some time to study.

SHRI KRISHAN KANT: You may  
give time to the department. But next  
week it must be put before the House.